

IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAIBEFORE SHRI PRASHANT MAHARISHI, AM
AND
SHRIRAHUL CHAUDHARY, JM

ITA No. 1658/MUM/2024

A.Y.2014-15

Godrej Projects
Development Ltd.,
(Into which Godrej
Premium Builders Pvt. Ltd. Vs.
M/s. Kalyaniwalla & Mistry
LLP. Esplanade House, 2nd
Floor 29, Hazarimal
Somani Marg,
Fort, Mumbai-400001
(Appellant)
PAN
Assessee by
Revenue by

DCIT,
Circle 1(1)(2),
Mumbai

(Respondent)
AAECG 1372N
Ms. Siddhi Shah

Mrs. Beena Santosh, Sr.(DR),

Date of hearing

27th June, 2024

Date of pronouncement

27th August 2024ORDERPER PRASHANT MAHARISHI, AM:

1. Assessee is aggrieved and is in appeal before us against the appellate order passed by the National faceless appeal Centre Delhi dated 5/2/2024 for assessment year 2014 – 15 raising several grounds of appeal.



2. When this appeal was called for hearing today counsel for the assessee M/s kalyaniwala & Mistry LLP submitted a letter dated 25 June 2024 stating that assessee is now no longer aggrieved in the matter and have instructed them to withdraw the appeal filed by them.
3. In view of this this appeal stands dismissed as withdrawn.

Order pronounced in the open court on 27/08/2024.

Sd/-

(RAHUL CHAUDHARY)
(JUDICIAL MEMBER)

Sd/-

(PRASHANT MAHARISHI)
(ACCOUNTANT MEMBER)

Mumbai, Dated: .08.2024

Aks/-

Copy of the Order forwarded to :

The Appellant, The Respondent, The CIT, The DR ITAT & Guard File

BY ORDER,

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Mumbai